

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505
IB-592/ND/2022

IN THE MATTER OF:

DMI Finance Pvt. Ltd. & Anr.

....Applicant

Vs.

Raheja Icon Entertainment Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 16.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Vipul Ganda, Mr. Sumit Chander, Ms. Guresha
Bhamra, Ms. Priyanka Jindal, Advs.

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor has submitted that they have moved an application before the President/Principal Bench for transfer of this matter which was heard on 13.01.2023 and orders are awaited. List the matter on **02.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)